

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**LOK SABHA
STARRED QUESTION No. 225
TO BE ANSWERED ON 02.08.2016**

Brick Kiln Units

* 225. SHRI NANA PATOLE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Brick Kiln units causes substantial pollution and if so, the details thereof;
- (b) whether these units are required to obtain No Objection Certificate (NOC) from Pollution Control Boards for their operations and if so, the details of request filed and those approved by various Boards, during the last two years, Board-wise;
- (c) whether the National Green Tribunal (NGT) has recently made it mandatory for Brick Kiln units to obtain Environment Clearance Certificate (ECC) before commencing operations and if so, the details thereof;
- (d) whether the brick kiln and tile Kiln owners have threatened to stop their operations over this issue and if so, the reaction of the Government thereto; and
- (e) the details of steps taken to regulate the operations of these units and also contain pollution by them?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 225 FOR ANSWER ON 02.08.2016 REGARDING “BRICK KILN UNITS”

(a) Brick kilns are a source of air pollution as they emit Particulate Matter (PM) due to combustion involved in the process of making bricks. Brick kiln units are equipped with fixed chimney of prescribed height for control and dispersion of emissions.

(b) Brick kilns are required to obtain Consent to Establish and Consent to Operate from State Pollution Control Boards under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. The Ministry does not maintain records with respect to number of applications filed and approved by State Pollution Control Boards/Committees.

(c) No Sir.

(d) Ministry has been receiving representations from brick kiln operators/associations on various problems faced by them from time to time.

(e) Brick kiln units are required to meet the notified emission norms and the conditions imposed by State Pollution Control Boards and Committees while granting Consent to Establish and Consent to Operate.
